



2026:DHC:6968



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% *Date of Decision: 20.08.2026*# **CNR No. DLHC010115952026**+ **CRL.M.C. 2197/2026**

FARAT HUSSAIN

.....Petitioner

Through: Mr. Nasimuddin, Advocate with
petitioner in person.

versus

THE STATE GOVT OF NCT OF DELHI & ANR.Respondents

Through: Mr. Hemant Mehla, APP for State.
Respondent no.2 in person.**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioner seeks quashing of Complaint Case No. 450/2022 of Police Station Kalyan Puri, Delhi for offence under Section 354/354A/354D/341 IPC on the ground that the complainant *de facto* (respondent no. 2) has settled the disputes with the petitioner.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.

3. The respondent no. 2 is present in Court today and is identified by



counsel for petitioner (*this is a Criminal Complaint Case*). I have spoken with respondent no. 2 in Hindi and it is stated by her that she has compromised all her disputes with the petitioner. Respondent no. 2 submits that she does not wish to continue prosecution of petitioner. It is specifically stated by respondent no.2 that she is undergoing some medical treatment for a complicated disease, so she has opted to settle the dispute without expecting any monetary compensation. Respondent no.2 also submits in response to a specific query that she does not want time to think again.

4. Having spoken with respondent no. 2, I am satisfied that it would be in the interest of justice not to push the parties through a full dress trial.

5. Therefore, the petition is allowed and Complaint Case No. 450/2022 of Police Station Kalyan Puri, Delhi for offence under Section 354/354A/354D/341 IPC as well as proceedings arising out of the same pending in the Court of Ms. Ritika Kansal, JMFC, East, Karkardooma Court are quashed.

**GIRISH KATHPALIA
(JUDGE)**

AUGUST 20, 2026/ry